

(5) A copy of the Audited Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1978-79.

(6) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 1979-80.

(7) A copy of the Audited Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year, 1979-80.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (4) to (7) above. [Placed in Library. See No. LT-3457/82].

NOTIFICATION UNDER INDIAN  
RAILWAYS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table a copy of the Railways Red Tariff (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 156 in Gazette of India dated the 13th February, 1982, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-3458/82].

ANNUAL REPORT OF AND REVIEW ON NATIONAL BOOK TRUST, INDIA, NEW DELHI FOR 1980-81

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): On behalf of Shri P. K. Thungon, I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1980-81.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi for the year 1980-81.

(2) A copy of Audited Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1980-81.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above. [Placed in Library. See No. LT-3459/82].

12.10 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1982, agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 23rd February, 1982."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1982, has passed the enclosed motion referring the Indian Veterinary Council Bill, 1981, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to regulate veterinary practice and to provide for that

purpose, for the establishment of a Veterinary Council of India and State Veterinary Councils and the maintenance of registers of the Veterinary practitioners and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Narendra Singh
2. Shri Ram Pujan Patel
3. Shrimati Usha Malhotra
4. Shri J. K. Jain
5. Shri Ibrahim Kalaniya
6. Shri (Molana) Asrarul Haq
7. Shri P. N. Sukul
8. Shri C. Haridas
9. Shri Manubhai Patel
10. Shri Hari Shankar Bhathra
11. Shri Arabinda Ghosh
12. Shri Sadashiv Bagaikar
13. Shri R. Ramakrishnan
14. Shri V. Gopalsamy
15. Shri Buddha Priya Maurya

and 30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects the Rules of Procedures of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the last day of the first week of the 123rd Session of the Rajya Sabha; and

That this House recommends to the Lok Sabha that the Sabha do join in the said Joint Committee and

communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(Interruptions)

MR. SPEAKER: Why do you not wait? Listen to me.

(Interruptions)

MR. SPEAKER: Why do you not give something to me? All right.

(Interruptions)

MR. SPEAKER: When I have given a full assurance on the floor of the House that I am as agitated and as concerned as you are, why can't you take my word for it? Why do you think that you are more protector of anything than what I am? Why can't you listen to me? Why are you unnecessarily agitated? I am much more concerned about this than what you are here.

(Interruptions)

MR. SPEAKER: Why can't you take my word for that? Bear with me for one more day. I know what it means.

(Interruptions)

PROF. ROOP CHAND PAL (Hoo-ghly): I have given a privilege notice against Shri Vasant Sathe. (Interruptions)

MR. SPEAKER: That is under my consideration. We shall see.

(Interruptions)

SHRI RATANSINH RAJDA (Bombay South): May I make one submission? In this case, *prima facie*, the Director has resigned... (Interruptions)

MR. SPEAKER: Let me get the facts. Only then we can decide. (Interruptions)

SHRI RATANSINH RAJDA: Only on that you can decide.

MR. SPEAKER: I have said it. Let me get the facts.